

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.204**  
New IA672/2022  
In  
IB-432(ND)/2019

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha

**Vs.**

M/s. Three C Homes Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 21.02.2022**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Aditi Sinha, Adv. Akhil Kukreja for the Applicant  
For the Respondent :

**ORDER**

**New IA-672/2022 :**

This is an Application filed U/s. 60(5) of the I & B Code, 2016 read with Rule 11 of the NCLT Rules, 2016 along with an affidavit.

Counsel for the Applicant is present. Counsel for the Resolution Professional is also present and states that claim of the Home Buyers in this matter has already been appropriately collated and considered in the Resolution Plan already approved by the Committee of Creditors (CoC). Therefore, he submits that the present Application is already disposed of as the required relief has already been granted by way of due consideration of the claim of the Applicant in the matter by the CoC.

To this, Counsel for the Applicant submits that as the Counsel for the Resolution Professional has confirmed the due consideration of the claim of

 *Coutdar*

her client in the final Resolution Plan already approved by the Committee of Creditors, she would not like to press the present Application.

Accordingly, the present Application is **disposed of** as being not pressed by Counsel for the Applicant.



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

Surjit

21.2.2022

IB-432(ND)/2019